

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH  
CIRCUIT BENCH AT SHIMLA.**

**M.A.No.063/1217/2018  
O.A.NO. 063/0945/2018      Date of order:- 12.10.2018.**

Coram: **Hon'ble Mr. Sanjeev Kaushik, Member (J)  
Hon'ble Mrs.Ajanta Dayalan, Member (A).**

Sant Ram s/o late Sh. Govind Ram Sita Ram, r/o village Rahu, P.O. Palog, Tehsil Arki, Distt. Solan.

.....Applicant.

( By Advocate :- Shri Ajay Kumar Dhiman )

Versus

1. Union of India through Ministry of Urban Development, Govt. of India, Nirman Bhawan, New Delhi.
2. Director of Printing, B Wing, Nirman Bhawan, New Delhi.
3. Manager, Govt. of India Press, Shimla, H.P.

...Respondents

**O R D E R (Oral).**

**Sanjeev Kaushik, Member (J):**

M.A.No.063/01217/2018 is allowed and the delay in filing the accompanying OA is condoned.

2. At the outset, learned counsel for the applicant seeks permission to withdraw the OA enabling the applicant to move a representation before the competent authority for redressal of his grievance because the earlier order was not passed by the competent authority. He also submitted that direction be issued to the

respondents to decide his representation, by passing a reasoned and speaking order.

3. There is no need to issue notice to the respondents. However, Mr. Anshul Bansal, Advocate, who is having advance copies of OA, appears on behalf of the respondents. He does not object to the disposal of O.A, in above requested manner. However, he prayed that at least two months time may be granted to the respondents to decide the representation, in case the applicant files the same.

4. Considering the ad-idem between the parties, we dispose of this OA in limine, with a liberty to the applicant that if he files any representation within 15 days, the same will be decided by the competent authority amongst the respondents, by passing a reasoned and speaking order in accordance with law, within a period of two months thereafter. Order so passed by duly communicated to the applicant.

5. Needless to say that the disposal of O.A may not be construed as an expression of any opinion on merit of the case.

**(SANJEEV KAUSHIK)  
MEMBER (J)**

**(AJANTA DAYALAN)  
MEMBER (A).**

Dated:- 12.10.2018.  
Kks